

**NATIONAL COMPANY LAW TRIBUNAL  
GUWAHATI BENCH**

**Cont. Petition No.01/2018  
In  
C.P.No.25/271/272/GB/2017  
With  
I.A.No.46/2017**

*Under Section 271, 272 of the Companies Act, 2013*

In the matter of:

Mukesh Goel. ... Petitioner

-Versus-

Goel Entrade Pvt. Ltd. ... Respondent

**Coram:**

Hon'ble Mr.Justice P K Saikia, Member(J)

.....

**ORDER**

**Date of Order: 6<sup>th</sup> September 2018.**

**Contempt Petition No.01/2018**

Mr M. Kumar, Mr R. Bhatra, Mr J.K. Chaudhary & Mr A.J. Lahkar, learned Advocates, are present on behalf of the petitioners. Mr R. Dubey and Ms A.B. Kayastha, learned Advocates, represent the contemnors/respondents.

2. Learned Advocate for the parties submit that the exchange of pleadings is complete and the matter is ready for hearing.

C.P.No.25/2017

3. Mr M. Kumar, Mr R. Bhatra, Mr J.K. Chaudhary & Mr A.J. Lahkar, learned Advocates, are present on behalf of the petitioners. Mr R. Dubey and Ms A.B. Kayastha, learned Advocates, represent respondents.

9. It has been submitted that exchange of pleadings is complete and the matter is ready for hearing. However, the learned Advocates for the parties submit that talk of compromise is still going on and, therefore, the parties this proceeding pray that they may be allowed to explore the avenue for settlement of the dispute in the matter amicably.

10. Since the talk of compromise between the parties is in progress, they are given four weeks' time to settle the matter amicably.

11. If the settlement fails, this proceeding be listed for hearing on 25.10.2018 along with Contempt Petition No.01/2018 & I.A.No.46/2017.

Sd/-

Member (Judicial)  
National Company Law Tribunal,  
Guwahati Bench,  
Guwahati.

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